

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 627/MP/2020**

- Subject : Petition under Section 79(1)(c) and (d) of the Electricity Act, 2003 read with Regulations 11(4) and other regulations of the Central Electricity Regulatory Commission (Sharing of Inter- State Transmission Charges and Losses) Regulations, 2010 as amended by the third amendment effective from 1.4.2016 and orders, for direction in regard to the levy and collection of charges and losses from the Petitioners for the 500 kV Bipole Mundra-Mohindergarh HVDC Transmission Line along with its associated facilities.
- Petitioners : Haryana Power Purchase Centre (HPPC) and Ors.
- Respondents : National Load Despatch Centre (NLDC) and Ors.
- Date of Hearing : **17.9.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Shubham Arya, Advocate, HPPC  
Ms. Reeha Singh, Advocate, HPPC  
Ms. Priyansi Jadiya, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Gajendra Singh, NLDC

**Record of Proceedings**

Since the order in the matter, which was reserved on 18.3.2024, could not be issued prior to the Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. Learned counsel for the Petitioner and the representative of the Respondent, NLDC submitted that the Pleadings are completed in the matter and the parties have already made their detailed submissions, which may be considered and the matter may be reserved for the order.
3. Considering the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**